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ASSAM ACT X OF 1969

[ Received the assent of the Governor on the 8th May, 1969 ]

THE ASSAM LOCAL FUNDS (ACCOUNTS AND AUDIT)  
(AMENDMENT) ACT, 1969

(Published in the *Assam Gazette* Extraordinary, dated the 14th May, 1969)

An  
Act

to amend the Assam Local Funds (Accounts and Audit)  
Act, 1930 (Assam Act II of 1930)

**Preamble.** Whereas it is expedient to amend the Assam Local Funds (Accounts and Audit) Act, 1930 hereinafter called the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Twentieth Year of the Republic of India as follows:—

**Short title, extent and commencement.** 1. (1) This Act may be called the Assam Local Funds (Accounts and Audit) (Amendment) Act, 1969.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

**Amendment of section 4 of Assam Act II of 1930.** 2. In section 4 of the principal Act, for sub-section (2), the following shall be substituted, namely:—

“(2) The Examiner of Local Accounts may appoint auditors of Local Accounts.”

**Insertion of new section 4A in Assam Act II of 1930.** 3. After section 4 of the principal Act, the following shall be inserted as section 4A, namely:—

“Validation of appointments, and actions taken by certain auditors. 4A. (1) No appointment of any person to be an auditor made at any time between the period from the 30th May, 1963 to the date of coming into force of the Assam Local Funds (Accounts and Audit) (Amendment) Act, 1969 otherwise than in accordance

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with the provision of sub-section (2) of section 4 of this Act by the Examiner of Local Accounts shall be deemed to be illegal or void or ever to have become illegal or void by reason only of the fact that such appointment was not made in accordance with the said provision.

(2) No action taken by any person at any time between the period from the 30th May, 1963 to the date of coming into force of the Assam Local Funds (Accounts and Audit) (Amendment) Act, 1969 appointed as an auditor otherwise than in accordance with the provision of sub-section (2) of section 4 of this Act by the Examiner of Local Accounts shall be deemed to be illegal or invalid by reason only of the fact that such appointment was not made in accordance with the said provision."